

(applicable in case of countries where domestic laws do not permit direct export by OEMs); (iii) Major decisions in the acquisition process being taken in a 'Collegiate' manner; (iv) Enhanced transparency in the conduct of field trials; (v) Pre-bid meetings with vendors; (vi) Prohibiting the use of undue influence by the seller for obtaining any contract with the Government; (vii) Prohibiting the engagement of any individual or firm to recommend to the Government the award of a contract to the seller; and the payment of any amount in respect of any such recommendation.

**Involvement of a senior army officer in land scam**

□2771. SHRI BALBIR PUNJ: Will the Minister of DEFENCE be pleased to state:

(a) whether the Ministry has received a letter from State Government regarding land scam wherein the role of General-Officer-Commanding-in-Chief of Army is doubtful; the army was given concession in stamp duty as this land was purchased in the name of Army for its use, later on the same land was sold to a trust of Haridwar causing a huge loss of Government revenue; and

(b) the actions taken by Government so far in this regard?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) A letter has been received from the Govt. of Uttarakhand regarding purchase and sale of land by Army.

(b) The matter is sub-judice in the Honourable High Court of Uttarakhand at Nainital.

**Financial scam in DRDO**

□2772. SHRI PRABHAT JHA: Will the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that a financial scam had come to light in Defence Research Development Organisation (DRDO);

(b) if so, the details thereof;

(c) the amount withdrawn from exchequer for this scam; and

(d) the details of action taken by Government?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) to (d) No scam has come to light in Defence Research and Development Organisation (DRDO). However, one DRDO employee, a Cashier, had misappropriated funds causing a loss of Rs.48,80,432/- to the exchequer. On discovery of this during internal audit in 2004, FIR was lodged with Police. The delinquent employee has since been dismissed from the Government Service, and is absconding.

**Case of corruption against chairman of ordinance factory board**

□2773. SHRI SHREEGOPAL VYAS: Will the Minister of DEFENCE be pleased to state:

(a) whether a case is pending against the Chairman of Ordnance Factory Board;

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□Original notice of the question was received in Hindi.